

**HIGH COURT OF JAMMU AND KASHMIR
AT SRINAGAR**

...

WP(Crl) no.266/2019

Akhtar Mohi ud din Rather

.....Petitioner(s)

Through: Mr Syed Musaib, Advocate

Versus

State of J&K and another

.....Respondent(s)

Through: Mr S. H. Naqashbandi
and Ms Afrooza, Asstt counsel

CORAM: HON'BLE MR JUSTICE TASHI RABSTAN, JUDGE

JUDGEMENT

1. This Court, after hearing counsel for parties, reserved instant writ petition of habeas corpus for pronouncement of judgement.
2. However, at this stage, Mr B.A. Dar, learned Sr. AAG, has submitted a copy of Government Order No.Home/PB-V/997 of 2020 dated 13.04.2020, revoking Detention Order no.72-DMG-PSA-2019 dated 06.08.2019, impugned in the instant petition.
3. As a corollary of above fact situation, instant writ petition has become infructuous. Writ petition is, accordingly, **dismissed** as infructuous.
4. Registry to return the detention record to counsel for respondents.

**(Tashi Rabstan)
Judge**

Srinagar

16.04.2020

Ajaz Ahmad, PS

Whether approved for reporting? No